

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

.....

NEW DELHI: THE 45th March, 1972.

NOTIFICATION
INCOME TAX

No.50 (F.No.404/74/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Sri Dilip Roy Chakraborty who is a gazetted Officer of the West Bengal Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification which supersedes Notification No.169(F.No.16/14/66-ITB) dated 3rd January, 1963 shall come into force with immediate effect.

A.K. Nasta
(A.K.Nasta)

Under Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 50(F.No.404/74/72-ITCC):

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A.K. Nasta
(A.K. Nasta)

Under Secretary to the Government of India.

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